

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 216 of 2020

In the matter of:

Beeceelene Textile Mills Pvt. Ltd. & Ors.

....Appellants

Vs.

Mr. Radhakishan B. Ruchandani & Ors.

....Respondents

Present

For Appellants: Mr. Mohit D. Ram, Advocate.

For Respondents: Mr. Dhiren R Dave, PCS for (R-1).

ORDER
(Virtual Mode)

29.01.2021: Heard the Learned Counsel for the Appellants and Learned Counsel for the Respondents. Written Submissions have been filed. Learned Counsel for the Respondent No. 1 referring to Page No. 8 of his Written Submissions submitted as under;

“R-1 make this submissions with great sincerity and responsibility to put an end to this entire dispute at the stage itself THAT

1) As per my affidavit made earlier, R-1 is ready to sell the shares at an average value of Shares as per order dated 27.09.2019 and ready to purchase the shares at 5% higher than the average value of shares as per order dated 27.09.2019.”

Counsel for the Appellant submitted that he has to take the instruction of his offer given by Respondent No. 1 and prays for some time.

List the Appeal on **19th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/sr/nn